**SC TO TAKE UP THE FORMER FINANCE MINISTER’S MATTER**

Law is a body of rules and regulations which are imposed to govern behaviour of people amongst society. It shapes economies of countries and societies in countless ways and serve as a social mediator of relations between people. When there is offense done to the law, it is referred as criminality.

And if the offence is of the economic nature then the law should be so strict and stringent so as to not to provide a single chance to the wrongdoer to escape from such liability and obligation of being tried before the judiciary.

Recently one such case happened. The matter is regarding INX Media Scam by India's former finance minister P. Chidambaram.
Delhi HC adjudicated the matter upon the bail application moved by former finance minister and observed that the need to amend the law regarding pre arrest must be made more stringent for such high profile offenders. The court said that it is necessary to restrict the provisions of Anticipatory bail and make it inapplicable to economic offenders of high profile cases.

The former finance minister, who is currently a member of the Rajya Sabha, has been accused as the mastermind behind the entire IMX Media Scam wherein he granted clearances to the media group during his tenure as the finance minister in 2007, for receiving overseas funds of Rs. 305 crore despite irregularities in Foreign Investment Promotion Board clearance. The media group was allegedly controlled by his son.
The Delhi HC dismissed the application of former finance minister saying that it is a case of money laundering.

However the Senior Advocate P Chidambaram has filed a petition against the order of Delhi HC and the Apex Court has decided to take up the matter. The said matter will be heard by the top court on 23rd August before further actions are taken.

Notably, Chidambaram is apprehending arrest by CBI and Enforcement Directorate for offences under Prevention of Corruption Act and Prevention of Money Laundering Act in respect of INX Media investments.

**Author**

**Badal Khurana**